



1

WP-50642-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12th OF JANUARY, 2026

WRIT PETITION No. 50642 of 2025

ROHIT KORI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Aseem Kumar Dixit - Advocate for the petitioner.

Dr. S.S. Chouhan - Government Advocate for respondent/State.

Shri Sourabh Singh Thakur - Advocate for respondent/Objector.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has been produced in Court by Ms.Satyabhama Mishra and Shri Gaurav Gupta, Sub-Inspector, and Shri Abhay Vinodiya, Constable No.686 of Police Station - Motinagar, District - Sagar (M.P.).

The corpus is present in Court and is major aged about 20 years. She states that for personal reasons she does not wish to stay with the petitioner and is presently staying at her parents and wishes to continuing stay at her parents house.

In view of the fact that the Corpus is major and does not wish to reside with the petitioner and of her own free will living at her parents house.



Since the corpus is a major and is not in any wrongful confinement, no further orders are called for.

The petition, is accordingly, disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

rk.